



2026:DHC:9250



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010350402026
+ **OMP (ENF.) (COMM.) 170/2026 & EX.APPL.(OS) 1079/2026**
SHAPOORJI PALLONJI AND COMPANY PVT LTD

.....Decree Holder

Through: Mr. Ravi Tyagi, Mr. Ankit Tyagi, Mr. Jaskirat Brar, Ms. Shreya Govil, Ms Sonali Jaitley, Mr. Jaiyesh Bakhshi, Mr. Mayank Mishra, Mr Gaurav Mishra, Ms Neetu Devrani and Mr. Shreyansh Singh, Advs.

versus

UNION OF INDIA

.....Judgement Debtor

Through: Ms. Radhika Bishwajit Dubey, CGSC Ms. Gurleen Kaur Waraich, Mr. Kritarth Upadhyay, Mr. Amulya Dev Mishra, Mr. Saksham Sharma, Advs.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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14.10.2026

1. It seems that award is inadequately stamped.
2. At this stage, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again after making good the stamp duty as per Indian Stamp Act, 1899 applicable in NCT of Delhi and in line with the judgement of *M/s URC Construction (P) Ltd. v. Airports Authority of India*¹.

Signature Not Verified ¹ OMP (ENF.) (COMM.) 155/2026/2026 SCC OnLine Del 6909

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3. Leave and liberty as aforesaid is granted.
4. The present petition is dismissed as withdrawn. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 14, 2026/at

Signature Not Verified

Signed By:GUNN

Signing Date:15.10.2026

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